

COMPETITION APPELLATE TRIBUNAL

CA 52/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

M/s. Swastic Pipes ...Applicant

Vs.

H.C.L. Infosystems Ltd. & Anr. ...Respondent

Appearances : Shri C.M. Sharma, Advocate for the Applicant

None for the Respondents

ORAL ORDER

6th October, 2010

Shri C.M. Sharma, advocate for the applicant states that he would like to file rejoinder in respect of the reply filed by Respondent No. 1. Since Respondent No. 2 is not represented, it is set ex-parte.

The matter shall be listed on 16th December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 114/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Asia Granites (P) Ltd. ...Complainant

Vs.

Ghaziabad Development Authority ...Respondent

Appearances : Perokar of the Complainant

Shri Krishna Nand pandey, Advocate for the DG.

ORAL ORDER

6th October, 2010

At the request of the complainant, the matter is adjourned to 19th
November 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

CA 05/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Sh. A.P. Kukreti ...Applicant

Vs.

ICICI Bank ...Respondent

Appearances : Applicant in person

Ms. Shweta Mishra, Advocate for the Respondent

ORAL ORDER

6th October, 2010

This matter shall be listed on 16th December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 03/2010

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Suresh P. Manglaw & Anr. ...Complainant

Vs.

HSBC Bank ...Respondent

Appearances : Dr. V.K. Aggarwal, Advocate for the Complainant

None for the Respondent

ORAL ORDER

6th October, 2010

None appears for the respondent. Similar was the position on 20th July 2010. The following issues are framed :

- (i) Whether the allegation of unfair trade practices on the part of the respondent is established?
- (ii) If the answer to the first question is in the affirmative, whether such practices have prejudicial to the public interest.

The affidavit of evidence of the complainant shall be filed within four weeks. If any documents are filed, the admission / denial shall take place on 23rd November 2010.

- 2 -

The matter shall be listed on 16th December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

MA /2010

IA 35/2009

UTPE 105/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Castrol India Ltd. ...Complainant

Vs.

Santa Chemicals Ltd. ...Respondent

Appearances : Shri Karan Lahiri, Advocate for the Complainant

Ms. Surekha Raman, Advocate for the
Respondent

ORAL ORDER

6th October, 2010

A further affidavit shall be filed clearly indicating that the impugned advertisement has been discontinued both from the media and in the website.

The matter shall be listed on 16th December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

RA 15/2010

In

CA 174/1999

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

K. Balraman

...Applicant

Vs.

K. Kannan

...Respondent

Appearances : Applicant in person

None for the Respondent

ORAL ORDER

6th October, 2010

Heard the applicant who appears in person. The order dated 2nd February 2010 is recalled. CA 174/1999 is restored to its original position. R.A. disposed of. Issue Notice to the respondent indicating that the matter has been restored.

The matter shall be listed on 24th November 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

30(214)UTPE/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Sukuaran K.M. ...Complainant

Vs.

Beetal ...Respondent

Appearances : None for the Parties.

ORAL ORDER

6th October, 2010

None appears for the applicant. This petition is dismissed for non-prosecution.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

30(234)UTPE/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Shri Inderjit Singh ...Complainant

Vs.

ICIC Prudential Life Insurance ...Respondent

Appearances : None for the Parties.

ORAL ORDER

6th October, 2010

None appears for the applicant. It appears that the complaint is not in the form of proper format and the complaint is not verified and also not supported by an affidavit. Vide order dated 20th July 2010, the complainant was directed to rectify the defects indicated above but the complainant has not rectify the defects so far. The present application is dismissed.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 98/2002

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Neel Padam Kunj Welfare Assn. ...Complainant

Vs.

G.D.A. & Others ...Respondent

Appearances : None for the Complainant

None for Respondent No.1
Shri Girish Chandra, Advocate for Respondent
Nos. 2, 3 & 4

ORAL ORDER

6th October, 2010

None appears for Respondent No.1 [Ghaziabad Development Authority]. The order dated 6th August 2010 has not been complied with. This shall be done within three weeks. The matter shall be listed on 16th December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 234/1997

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Dipti Bhall Verma ...Complainant

Vs.

DLF Universal Ltd. ...Respondent

Appearances : Ms. Lila, Proxy counsel for
Shri Abhijat, Advocate for the Complainant

Shri Subrat Deb, Advocate for the Respondent

ORAL ORDER

6th October, 2010

At the request of the respondent, the matter is adjourned to 16th
December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

CA 312/1997

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

S.M. management Consultant
Service (P) Ltd.

...Applicant

Vs.

Maruti Udyog Ltd. & Anr.

...Respondent

Appearances : Shri C.M. Sharma, Advocate for the Applicant

Shri Aditya Narain, Advocate for the Respondent

ORAL ORDER

6th October, 2010

Written submissions by the respondent shall be filed within four weeks. The matter shall be listed on 3rd December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

CA 314/1997

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Pioneer Procter (I) Ltd. ...Applicant

Vs.

Maruti Udyog Ltd. & Anr. ...Respondent

Appearances : Shri C.M. Sharma, Advocate for the Applicant

Shri Aditya Narain, Advocate for the Respondent

ORAL ORDER

6th October, 2010

Written submissions by the respondent shall be filed within four weeks. The matter shall be listed on 3rd December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

CA 329/1997

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Shantanu Investment (I) Ltd. ...Applicant

Vs.

Maruti Udyog Ltd. & Anr. ...Respondent

Appearances : Shri C.M. Sharma, Advocate for the Applicant

Shri Aditya Narain, Advocate for the Respondent

ORAL ORDER

6th October, 2010

Written submissions by the respondent shall be filed within four weeks. The matter shall be listed on 3rd December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
UTPE 101/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

M.K. Maheshwari ...Applicant

Vs.

Meerut Development Authority ...Respondent

Appearances : Applicant in person

Shri Anis Suhrawardy, Proxy counsel for
Shri S. Mehdi Imam, Advocate for the
Respondent

ORAL ORDER

6th October, 2010

A further affidavit shall be filed indicating as to why the plot earlier allotted to the applicant was allotted in favour of one Shri Chander Bhan Sharma and the applicant was allotted plot No. B-349. The reasons indicated for not allotting the plot to the applicant are equally applicable to Shri Sharma. Therefore, under what circumstances the change in the allotment shall be clearly indicated in the affidavit.

The matter shall be listed on 16th December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 281/1998

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Rajesh Taneja & Ors. ...Complainant

Vs.

Maharaja Agrasen Hospital & Ors. ...Respondent

Appearances : Shri Anoop K. Kaushal, Advocate for the
Complainant
Shri Chanan Sharma, Advocate for the Respondent

ORAL ORDER

6th October, 2010

At the request of the learned counsel for the respondent, the matter
is adjourned to 8th December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

CA 81/2001

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Allied Nippon Ltd. ...Applicant

Vs.

Golden Globe Line (P) Ltd. & Anr. ...Respondent

Appearances : Shri Neeraj Kumar, Advocate for the applicant

Shri Anirudh Shukla, proxy counsel for
Shri J.S. Rawat, Advocate for the Respondent

ORAL ORDER

6th October, 2010

Affidavit of evidence shall be filed within 10 days. If any documents are filed, the admission/denial shall take place on 1st December 2010. The matter shall be listed on 8th December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 136/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

M/s. Dinesh trading Co. ...Complainant

Vs.

New Holland tractors (I) Pvt. Ltd. ...Respondent

Appearances : Shri A.P. Singh, Advocate for the Complainant

Shri Puneet Bajaj along with
Smt. Seema Sundd, Advocates for the
Respondent

ORAL ORDER

6th October, 2010

The cross-examination is deferred. After those documents are filed, the matter shall be again placed for admission/denial on 11th November 2010. The matter shall be listed on 8th December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

CA 170/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

M/s. Dinesh trading Co. ...Complainant

Vs.

New Holland tractors (I) Pvt. Ltd. ...Respondent

Appearances : Shri A.P. Singh, Advocate for the Complainant

Shri Puneet Bajaj along with
Smt. Seema Sundd, Advocates for the
Respondent

ORAL ORDER

6th October, 2010

The cross-examination is deferred. After those documents are filed,
the matter shall be again placed for admission/denial on 11th November
2010. The matter shall be listed on 8th December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

CA 72/2004

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Squire Sales

...Applicant

Vs.

Johnson & Johnson

...Respondent

Appearances : Shri R.D. Makheeja, Advocate for the Applicant

Shri Vivek Sharma along with
Ms. Mamta Sharma and
Shri Vinay Jain, Advocates for the Respondent

ORAL ORDER

6th October, 2010

At the request of the learned counsel for the respondent, the matter
is adjourned to 16th December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

CA 58/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

IN THE MATTER OF:

Dr. Sanjay P. Patel ...Applicant

Vs.

Om Agencies & Ors. ...Respondent

Appearances : Shri P.J. Mehta, Advocate for the Applicant

Shri Vivek Sharma along with
Ms. Mamta Sharma and
Shri Vinay Jain, Advocates for the Respondent

ORAL ORDER

6th October, 2010

At the request of the learned counsel for the applicant, the matter is
adjourned to 16th December 2010.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 136/2006
6th October 2010

Statement of Shri Dinesh Bansal, proprietor of Dinesh Trading Co.
Morena, M.P.

On Oath

I have seen the affidavit dated 16th September 2010. It has been sworn and signed by me. It is exhibited as AW 1/1.

cross-examination of Shri Dinesh Bansal, complainant's witness
by Shri Puneet Bajaj, Advocate for the Applicant

I had no dealership except the dealership in question. It is a fact that earlier I had dealership of M/s. Mahindra & Mahindra Ltd. which was terminated much earlier. Since I have to get money from M/s. Mahindra & Mahindra Ltd., the matter is pending before the MRTTP Commission. I signed the dealership agreement with the respondent. In the dealership agreement executed between me and the respondent, it was clearly stated that the agreement was valid for a period of three years. The affective date of the agreement was 1st January 2002. It is not a fact that my dealership agreement was terminated in June 2005. As per the letter dated 21st June 2005, my dealership agreement was terminated with effect from 21st June 2005. I had received the letter. I had replied to the letter dated 7th June 2005. I had also received a letter earlier on 11th May 2005. All the letters which I have received from the respondent have been immediately replied. Copies of those letters have not been brought on record. If time is granted, I will produce them. [Four week's time is granted for the aforesaid purpose.]

Cross-examination deferred.

[Dr. Justice Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

R.O & A.C.